

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Under clause (g) 219 cases and under clause (f) 103 cases.

(b) No.

Eviction of Tenants under the Delhi Rent Control Act

1592. Shri Naval Prabhakar: Will the Minister of Home Affairs be pleased to state:

(a) the number of cases filed by the landlords for eviction of tenants upto 30th April, 1962 under clause (e) of the proviso to sub-section (1) of Section 14 of the Delhi Rent Control Act, 1958; and

(b) In how many cases, falling under sub-clause (e), the landlords have taken the plea that (i) they have no other reasonably suitable residential accommodation (ii) the accommodation is required for (A) any member of his family (B) any person for whose benefit the premises are held and (iii) they require the premises for occupation as residence for themselves?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) 5449.

(b) (i) 5449.

(ii) and (iii) Most of the cases under sub-clause (e) fall under category (iii) and very few cases fall under (ii) A and B.

Delhi Rent Control Act

1593. Shri Naval Prabhakar: Will the Minister of Home Affairs be pleased to state:

(a) whether Government have any information that the landlords after evicting the tenants under clauses (f)

and (g) of the proviso to sub-section (1) of Section 14 of the Delhi Rent Control Act, 1958, have not either carried out the repairs or the building works within the prescribed period, if any, or have changed the originally approved building or re-building plan; and

(b) whether the Central Tenants Association, Delhi has submitted any memorandum to the Union Home Minister requesting for immediate amendment of certain clauses of the Act concerning eviction and for issue of an ordinance in this behalf?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) We have no information.

(b) No such memorandum has been received.

Singareni Collieries

1594. Shri P. Kunhan: Will the Minister of Mines and Fuel be pleased to state:

(a) whether any decision has been arrived at regarding the upward revision of the target fixed for Singareni Collieries;

(b) if so, the revised target for the Third Five Year Plan;

(c) whether the financial allocation for this Company will be revised; and

(d) if so, to what extent?

The Minister of Mines and Fuel (Shri K. D. Malaviya): (a) to (d). The entire matter is under consideration of the Government.

Grants to Colleges in Andhra Pradesh

1595. Shri E. Madhusudan Rao: Will the Minister of Education be pleased to state:

(a) the total grant given to the different Universities and Colleges in